

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 5841**  
**TO BE ANSWERED ON 03.04.2018**

**SHOWING OF MAXIMUM SERVICE CHARGES**

5841. DR. ANUPAM HAZRA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether there are any regulations for compulsory showing of the maximum service charge likely to be claimed by different service providers like legal and medical practitioners, etc. on the lines of showing MRP;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI C. R. CHAUDHARY)**

(a) to (c) : Medical Council of India with the previous approval of the Central Government has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002. Clause 1.8 'Payment of professional services' of the said regulations prescribes that a physician should announce his fees before rendering service and not after the operation or treatment is under way. Further, clause 3.7 'Fees and other charges' of the said regulations prescribes that a physician shall clearly display his fees and other charges on the board of his chamber and/ or the hospitals he is visiting.

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